

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 17th October, 2019

No. 214 A: In exercise of the powers conferred under Sub Section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the High Court has been pleased to confer upon the Officers, named in Column No. 2 of the table given below, the powers of a Judicial Magistrate of the 1st Class for the District noted against their names in Column No. 3 of the table.


Further, in exercise of the powers conferred under Sub Section (2) of Section 12 of the Criminal Procedure Code, the Officers named in Column No.2 are also appointed as Additional Chief Judicial Magistrate for the District mentioned against their names and to vest them with all the powers of a Chief Judicial Magistrate under the Criminal Procedure Code, 1973 (Act 2 of 1974), or under any other law for the time being in force as the High Court may direct, which they will exercise only in the District/Subdivision mentioned against their names in Column No.4.

Sl. No.	Name of the Officers with designation and present place of posting.	Name of the District	Name of the Subdivision
1	2	3	4
1.	Mr. Vishal Gaurav, Civil Judge (Sr. Div.)-cum-J.M, Ranchi	Bokaro	Bermo at Tenughat
2.	Mr. Surya Mani Tripathi, ACJM.-cum-Civil Judge (Sr. Div)-I, Sahebganj	Sahebganj	Rajmahal
3.	Mr. Manoranjan Kumar No. 1, Secretary, DLSA, Giridih	Giridih	Giridih

Yours faithfully,
Sd/-Ambuj Nath
Registrar General

MEMO. NO. 3934 /APPT. DATED RANCHI, THE 17th October, 2019

Copy forwarded to the Central Project Co-ordinator I/c, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in e-Gazette.


17.10.19
Registrar General

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

THE 17th October, 2019

No. 215 A : The Civil Judges (Senior Division) named in Column No. (2) of the table given below are appointed as Civil Judges (Senior Division)-I in the Judgeships to be stationed ordinarily at the places mentioned in column No. (3) of the table.

As indicated in Column No. (4), the Civil Judges (Senior Division)-I is also vested with the powers of a Judge of a Court of Small Causes with the necessary pecuniary and territorial jurisdiction for the trial of suits cognizable by such a Court.

The powers vested as per Column No. (4) should not, however, be exercised by the Officers concerned unless they are published in the Jharkhand Gazette or the District Gazette.

Sl. No.	Name of the Officers with Designation and present place of posting (with Judgeship) [UOT/UOP/ on promotion, if any]	a) Designation at the new station b) Place where the officer is to be ordinarily stationed at c) Name of the judgeship in which appointed on transfer	Special powers with which the officer is vested at the new station.
(1)	(2)	(3)	(4)
1.	Mr. Vishal Gaurav, Civil Judge (Sr. Div.)-cum-J.M, Ranchi	a) Civil Judge (Sr. Division) b) Bermo at Tenughat c) Bokaro	S.C.C. powers of Rs.1500/- within the local limits of Bermo at Tenughat Munsifi
2.	Mr. Binay Kumar Lal, C.J.M., Sahebganj	a) Civil Judge (Sr. Division) b) Sahebganj c) Sahebganj	XXXX
3.	Mr. Surya Mani Tripathi, ACJM.-cum-Civil Judge (Sr. Div)-I, Sahebganj	a) Civil Judge (Sr. Division) b) Rajmahal c) Sahebganj	XXXX
4.	Mr. Manoranjan Kumar No. 1, Secretary, DLSA, Giridih	a) Civil Judge (Sr. Division) b) Giridih c) Giridih	S.C.C. powers of Rs.1500/- within the local limits of Giridih Munsifi

Now, the design. ntion of Mr. Binay Kumar Lal be read as CJM-cum-Civil Judge. (Sr. Div)-I, Sahebganj.

Yours faithfully,
Sd/- Ambuj Nath
Registrar General
THE 17th October, 2019

MEMO. NO. 3936/APPTT.

DATED RANCHI,

Copy forwarded to the Central Project Co-ordinator I/c, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in e-Gazette.


Registrar General